

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/04877/2020

SWP No. 2608/2018

This the 24th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ravinder Kumar, Age 52 years, S/o Sh. Lakhmi Chand, R/o Kishtwar, A/p H. No. 439, Shivalik Pura, Janipur Colony, Jammu

.....Applicant
(Advocate: Mr Rohit Kohli)

Versus

State of Jammu & Kashmir, Through Principal Secretary to Government, Transport Department, Civil Secretariat, Jammu/Srinagar AND THREE OTHERS.

.....Respondents
(Advocate:- Mr. Rajesh Thapa, D.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

The present OA has been filed against the Jammu & Kashmir State Road Transport Corporation (JKSRTC). It has been submitted at the Bar that since the respondent JKSRTC has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the JKSRTC.

2. Accordingly, TA is closed want of jurisdiction. As in similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 24.03.2021.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)